

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 92/MP/2021

Subject : Petition by Essar Power Transmission Company Ltd. under Section 79(1)(c) and (d) of the Electricity Act, 2003 in terms of the direction issued pursuant to the 2nd Meeting of Validation Committee for the Application Period from 1.7.2020 to 30.9.2020 for implementation of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 alongwith IA for interim relief for payment of provisional tariff for the Stage-1 assets from the PoC pool from July, 2020 with interest.

Date of Hearing : 28.3.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Essar Power Transmission Company Limited (EPTCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Ors.

Parties present : Shri Anand K. Ganesan, Advocate, EPTCL
Ms. Kritika Khanna, Advocate, EPTCL
Shri Amal Nair, Advocate, EPTCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Ms. Divya Sharma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Kavya Bhardwaj, CTUIL
Shri Alok Mishra, WRLDC, Grid-India

Record of Proceedings

The learned counsel for the Petitioner submitted that transmission tariff of the LILO of 400 kV S/C Vindhyachal-Korba transmission line ("LILO") at Mahan Power station for the period 2013-14 is required to be determined in the instant petition. He submitted that pursuant to the 2nd Meeting of Validation Committee for the year 2020-21, in the absence of exclusive tariff of LILO assets, entire tariff of the assets under Stage-I were excluded from the PoC computation with effect from July, 2020. Therefore, the Petitioner has filed



the instant petition seeking segregation of the tariff of the LILO from the other assets and for resumption of tariff payment of Stage-I transmission assets.

2. The Commission observed that vide order dated 4.6.2021 in I.A. No. 32/2021 in Petition No. 92/MP/2021, provisional tariff for the Stage-1 combined assets (excluding LILO) was allowed from the PoC pool from July 2020 with interest. The Commission further observed that vide order dated 1.6.2022 in IA No. 4/IA/2022 in Petition No. 92/MP/2021, Commission had directed to open (disconnect) the LILO within 15 days of the issue of the order, after taking into consideration the study report filed by CTUIL dated 19.1.2022 in Petition No. 92/MP/2021.

3. The Commission observed that segregation/determination of tariff of an element of a transmission system is normally done in a tariff petition.

4. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Joint Chief (Law)

